

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**O.A.No.1960/2017  
M.A.No.2156/2017**

**This the 31<sup>st</sup> day of May, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. All India MES Civilian Engineers Association,  
T-30, Ashray, Kabul Lines, Delhi Cantt.-10  
Through its' General Secretary  
Pawan Kumar, Aged 43 years  
S/o Shri Rajvir Sharma  
R/o 80/1, SMQ New Pinto Park 13 BRD  
Palam.
2. Manish Dahiya, Aged 46 years  
S/o Shri Dalijit Singh Dahiya  
Working as JE (Civ.)  
Under CE (R&D), Delhi 54  
R/o H.No.516, Sector 14,  
Sonepat (Har). .... Applicants.

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary  
Ministry of Defence, Govt. of India  
New Delhi.
2. Engineer-in-Chief  
Military Engineering Services  
Kashmir House,  
Rajaji Marg  
New Delhi.
3. The Director General  
Directorate General (Personnel)  
MES, Engineer-in-Chief Branch  
Kashmir House,  
Rajaji Marg  
New Delhi - 11. .... Respondents

(By Advocate: Shri Hanu Bhaskar)

## **ORDER (ORAL)**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

**MA No.2156/2017**

MA No.2156/2017, filed for joining together, is allowed.

**OA No.1960/2017**

2. Heard Shri Yogesh Sharma, learned counsel for the applicants and Shri Hanu Bhaskar, learned counsel on receipt of advance notice on behalf of the respondents.

3. The 1<sup>st</sup> applicant is the All India MES Civilian Engineers Association and 2<sup>nd</sup> applicant is one of the affected parties, filed the present OA seeking the following reliefs :-

- "(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the action of the respondents not conduction the DPC for promotion to the post of AE (Civil) and AE (E/M) is illegal, arbitrary and against the law of the land and consequently pass an order directing the respondents to conduct the DPC for promotion to the post of AE(Civil) and AE(E/M) at an early date and consequently, pass an order directing the respondents to consider the eligible JE (Civil) and JE(E/M) for their promotion to the post of AE (Civil) and AE (E/M) from due date with all the consequential benefits.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant with the cost of litigation."

4. It is submitted that 1<sup>st</sup> applicant-Association have made number of representations vide Annexure A-4 (colly.) dated 10.03.2017 ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-4 (colly) representation dated 10.03.2017 of the Association and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(Praveen Mahajan)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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